

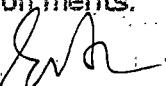
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OA No. 289/2005

Date of order: 06.11.2006

Mr. R.S. Saluja, counsel for applicant.
Mr. Ravi Bhansali, counsel for respondents.

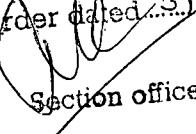
Learned counsel for the respondents has invited our attention to para 5 of the reply and submitted that the applicant was permitted to undertake the selection test in question but he has failed to clear in the physical tests. Therefore, nothing survives in this Original Application. Learned counsel for the applicant does not dispute the position.

In the premises, the Original Application stands dismissed having become infructuous but there shall be no order as to costs and the legal question involved in the case shall remain open since we have not examined the case on merits.


(R.R. Bhandari)
Administrative Member


(J.K. Kaushik)
Judicial Member

Part II and III destroyed
in my presence on 11/11/14
under the supervision of
section officer () as per
order dated 31/10/14


Section officer (Record)

Copy Recd
Today


Mr. R. Bhansali
Adv
10/11/06


R.S. Saluja
Adv
28/11/06